

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 205/93

Transfer Application No: --

DATE OF DECISION: 24-10-94

B.M. Shukla

Advocate

None

Advocate for the Plaintiff

Verdict

U.O.I. & Ors.

Advocate

Mr. N.K. Srinivasan

Advocate for the Plaintiff

CORAM :

The Hon'ble Shri M.R. Kolhatkar, Member(A)

The Hon'ble Shri --

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?

M.R. Kolhatkar

(M.R. KOLHATKAR)
M(A)

M

(7)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.205/93

B.M.Shukla,
Railway Quarter No.128/1,
Type-II, Western Railway,
Bandra(E)
Bombay.

.. Applicant

-versus-

1. Union of India
through
General Manager,
Western Railway,
Headquarter Office,
Churchgate,
Bombay - 400 020.

2. Divisional Railway Manager,
Western Railway
Divisional Office,
Bombay Central,
Bombay - 400 008.

3. Senior Divisional Mechanical
Engineer,
Western Railway,
Divisional Office,
Bombay Central,
Bombay - 400 008. .. Respondents

* Coram: Hon'ble Shri M.R.Kolhatkar,
Member(A)

Appearances:

1. None for the
Applicant.
2. Mr.N.K.Srinivasan
Counsel for the
respondents.

ORAL JUDGMENT: Date: 24-10-1994
(Per M.R.Kolhatkar, Member(A))

None for the applicant. Mr.N.K.
Srinivasan for the respondents.

2. The prayer of the applicant is
regarding allotment of railway quarter to
one Shri R.N.Sharma ~~being~~ in violation
of relevant rules and non allotment of Type-II
or Type-III quarter to the applicant ~~also being in~~
~~violation~~
~~of~~ the same rules. It appears that the
applicant has retired on 30-6-1994.

3. In reply the respondents have stated that Quarter No.94/L/B2 Type-II at Bandra East has been allotted to the applicant in exchange of present quarter at Bandra as per his request dated 28-8-76 vide order dated 24-8-93.

4. The applicant in his rejoinder has stated that he could not take possession of the said quarter No.94/L/B2 as the same is damaged. In the meanwhile the applicant stood retired on 30-6-94. He was allowed to retain the quarter in occupation from 1-7-94 to 31-10-94 vide order dated 14-9-94 viz. Quarter No.128/1, Type-II at Bandra (E) and by the subsequent order dt. 10-10-94 he has permitted to retain the quarter for a further period of four months from 1-11-94 to 28-2-95.

5. The applicant having retired on 30-6-94, his claim for change of quarters becomes infructuous. The O.A. is therefore disposed of for want of prosecution as well as on account of cause of action having abated. No order as to costs.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member (A)

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